

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

APPEAL NO: C/1134/07

Arising out of: Order-in-Original No. 119/2007/CAC/CC
(I)/SP/Gr. III dated 05/09/2007

Passed by: Commissioner of Central Excise (Appeals),
Mumbai Zone – II.

Commissioner of Customs
(Import), Mumbai

Versus

Rank Vsl Hi-tech Pvt Ltd

Appellants – Represented by:

Shri D.H. Nadkarni, Advocate

Respondent – Represented by:

Shri C. Singh, Assistant
Commissioner (A.R)

Date of hearing : 31/07/2018

Date of decision: 31/07/2018

CORAM

Hon’ble Shri C J Mathew, Member (Technical)

Hon’ble Shri Ajay Sharma, Member (Judicial)

Interim Order No. : 42/2018

Per: Coram

This miscellaneous application filed by Revenue seeks extension of time beyond that stipulated by us in order no. M/85550/2018 dated 23rd May 2018 for completion of *de novo*

proceedings. Learned Counsel for respondent informs that the notice for hearing is yet to be issued.

2. Accordingly, directing that the notice be issued within one week of the receipt of this order we extend the deadline to 30th September 2018. List on that date for ascertaining compliance.

(Dictated in Court)

Ajay Sharma
Member (Judicial)

(C J Mathew)
Member (Technical)

arch